

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): (a) Separate information on cash compensatory support (CCS) on export of drugs is not maintained. However, the following CCS was paid during the last three years on the export of Chemicals and Allied Products (including drugs):—

(Rs. in crores)

1986-87	—	55.07
1987-88	—	74.15
1988-89	—	121.72

(b) to (d). Cash Compensatory Support is given to exporters to compensate them for unrebated and unrefunded indirect taxes that are paid on inputs for export production so that Indian goods become internationally competitive. CCS at 15% of the FOB value is admissible on export of drugs with the exception of 27 items of drugs included in the negative list. Actual payment of CCS is subject to the cut-off formula of 25% of value addition.

#### **Equal Wage for Equal Work**

8264. SHRI DHARMESH PRASAD VARMA: Will the Minister of FINANCE be pleased to state:

(a) whether the principle of equal wage for equal work has seriously been implemented for the benefit of all the employees of Central Government, Public Sectors and Autonomous bodies:

(b) if so, the details thereof;

(c) whether Government have received representations from the Central Government employees for not implementing the

principle of equal wage for equal work; and

(d) if so, the details thereof and decision so far taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The question for parity at the lowest level where job content, duties and responsibilities are stated to be similar in public undertakings has been looked into by the Fourth Central Pay Commission. The Commission has observed that it appears that the job content of even a peon/messenger in the Central Government may not be similar in all respects with that in the public sector undertakings for a variety of reasons. There are also differences due to combination of tasks. The Commission has further observed that the Administration of the Central Government has acquired its own distinctiveness. There are organised services and cadres with their own hierarchy, suited to the role assigned to them. The duties and responsibilities of the functionaries at various levels are unique and difficult to compare with outside employment. The employment in Government has its own status and security. The pay structure for the employees of such a vast and complex organisation cannot be based in a simple comparison of the pay scales of posts at the lowest level on the public sector undertakings. The public sector undertakings have been created by Government for specified purposes, and have adopted their own pay structure. The nature of work there and the conditions of the service are different. The Commission concluded that the pay structure and conditions of service of Central Government employees have to be determined on their own merits. As such wage structure in the Central Government is distinct from that in the Public Sector Undertakings.

(c) and (d). The Government has been receiving representations from the Central

Government employees for revision of scales based on the principle of equal wage for equal work amongst employees of different Government Departments in respect of posts where the duties and responsibilities are stated to be identical. These representations are examined and where the Government is satisfied the scales are modified appropriately.

**Plan for Development of Tourism in Rajasthan**

8265 PROF RASA SINGH RAWAT  
Will the Minister of TOURISM be pleased to state

(a) whether Government have any special plan to promote tourism in Rajasthan,

(b) if so, the details of schemes approved for promoting tourism in Rajasthan during the last three years

(c) the amount sanctioned for each scheme and the amount spent on each of them so far,

(d) whether Government provide any Central assistance for the protection of historical monuments, buildings and places

which are important in view of tourism in the State,

(e) if so, the details thereof, and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK) (a) The Government actively promotes the State of Rajasthan which is a popular destination for both domestic and international markets through the printing of attractive folders, posters and brochures and the production of specific films

(b) and (c) A statement giving projects/ schemes sanctioned during the last three years in the State of Rajasthan is given below

(d) to (f) The Government of India, (Archaeological Survey of India) has no scheme for the grant of Central assistance for the protection of historical monuments buildings and places which are of tourist importance in the State. However, technical help and guidance sought by the State Government in the matter of protection and preservation of ancient monuments is extended